

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1115/2019

Dated Wednesday, the 21st day of August, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

M.Jayamani

No.13/98, Urulimedu,

Vengipalayam,

Thanneer Pandal Palayam 637 304

... Applicant

By Advocate M/s R.Malaichamy

Vs.

1. The Union of India,
Rep. By the Chief Postmaster General,
Tamil Nadu Circle, Anna Salai,
Chennai 600 002.

2.The Postmaster General,
Western Region(TN),
Coimbatore 641 002.

3.The Superintendent of Post Offices,
Namakkal Division,
Namakkal 637 001. **...Respondents**

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i.To call for the records of the 1st respondent pertaining to his notification which is made in STC/12-GDSONLINE/2019 in so far as GDS BPM at Vengipalayam BO under the 3rd respondent Division is concerned dated 10.03.2019 and set aside the same, consequent to,
ii.To direct the respondents to appoint the applicant as GDS BPM at Vengipalayam BO under the 3rd respondent Division and
iii.To pass such further orders as this Hon'ble Tribunal may deem fit and proper.”

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 20.04.2019 as Annexures A-5 to the competent authority regarding his grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and orders are passed.

3. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

“The competent authority is directed to consider the applicant's Annexure A-5 representation dated 20.04.2019 and pass a speaking order as per relevant

**rules and regulations, within a period of six months from
the date of receipt of a copy of this order."**

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

21.08.2019